

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 624 OF 2023

TITLED AS "NEWS ITEM PUBLISHED IN THE TRIBUNE DATED 28.09.2023 TITLED "HILLS 'VANISH' AS ILLEGAL MINING RAMPANT IN BEET AREA"

**REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO.
5, DEPUTY COMMISSIONER, RUPNAGAR.**

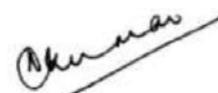
ADVOCATE FOR RESPONDENT NO. 5: NUPUR KUMAR

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(NUPUR KUMAR)

Advocate-on-Record

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DATE: 06.03.2024

PLACE: NEW DELHI

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application no. 624 of 2023

**Reply by way of Affidavit on behalf of respondent number no. 5,
Deputy Commissioner, Rupnagar.**

I, Deputy Commissioner Rupnagar, do hereby solemnly affirm and state as under;

Respectfully Showeth that:-

- 1) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in The Tribune titled "Hills vanish as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. It was reported that the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi Mansowal along with Mahindpur, Kheda Kalmot, Bhangla, Haripur, Plata and Sapalwan Salsunga of Rupnagar District have ravaged the green cover by illegal mining. The news Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and in spite of the complaints, no action is being taken by the competent authorities.
- 2) That, this office has put in place a monitoring mechanism in which it is holding special meetings with Senior Superintendent of Police, Rupnagar, Mining Department, Pollution Control Board Regional Unit, Rupnagar and concerned Sub Divisional Magistrates and had instructed them to submit a detailed report with special reference to Khera Kalmot mining zone. (**Annexure P1**)
- 3) After that a committee was also formed vide letter no.987-90/A/.D.R.A-3 dated 20.02.2024 by the Additional Deputy Commissioner (General),

05 MAR 2024

Rupnagar and all stakeholders were instructed to submit pointwise detailed joint report. The detailed report along with the notification of the committee is enclosed at (**Annexure-P2**).

4) The committee submitted its joint report on 24.02.2024 with reference to the order dated 20.02.2024 and in compliance with the interim order in OA no. 624 of 2023 as follows:-

a) As per report of mining department In Khera Kalmot Crusher Zone, total 15 no. of crusher units exist, out of which, right now 6 no. of crusher units are registered with Mining & Geology Department. It is submitted that registration of 04 no. of crushers is revoked by Director, Mining and Geology, Punjab, and cases of additional 06 No. of Cases of revocation of crusher registrations sent via E-office file No. 644309 Dated 05/02/2024 and 637836 Dated 25/01/2024 to higher authorities and is under process. As of 26.02.2024 current status of registration of crushers in Khera kalmot zone is as below:

Active Registered	Registration Revoked	Unregistered
1. Akme Stone Crusher	1. Ganga Stone Crusher	1. Bajri Bazar Stone Crusher
2. Dasmesh Stone Crusher	2. Grewal Stone Crusher	2. Guru Kirpa Stone Crusher
3. Gill Stone Crusher	3. Kalgidhar Stone Crusher	3. Ludhiana Crusher & Builders Pvt. Ltd.
4. Gurvinder Doaba Stone Crusher	4. New Satluj Stone Crusher Unit-1	4. Mahindra Stone Crusher
5. Mahavir Stone Crusher		5. Soma Stone Crusher Unit-1
6. New Punjab Aggregates and Mineral Pvt. Limited		



MAR 2

05 MAR 2024

As per PPCB, 07 no. of crusher units Consent to Operate (CTO) are Revoked/Direction issued and 03 no. cases of revoking of CTOs are in process.

Moreover, the mismatch between figures of Mining and PPCB department occurred because out of 13 crushers as reported in OA no. 624 of 2023, only 04 belonged to Khera Kalmot Zone, rest 09 were from crusher zones other than Khera Kalmot. So, 09 number of crusher units that belong to crusher zone other than Khera Kalmot may not be considered in this reply. The mistake is inadvertent and is highly regretted.

As per Mining Department		As per PPCB	
Name of Crusher Units whose registration revoked by competent authority	Name of Crusher Unit whose process of registration revocation is under process	Name of Crusher Unit whose CTO revoked/Direction issued by competent authority	Name of Crusher Unit whose process of CTO revocation are under process
1) Ganga Stone Crusher (Vill Khera Kalmot), 2) Kalgidhar Stone Crusher (Vill Khera Kalmot), 3) New Satluj Stone Crusher Unit-1 (Vill. Khera Kalmot) 4) Grewal Stone Crusher (Vill Khera Kalmot)	1) Gill Stone Crusher 2) Mahavir Stone Crusher 3) Gurvinder Doaba Stone Crusher 4) Guru Kirpa Stone Crusher 5) Dasmesh Stone Crusher 6) New Punjab Aggregates and Mineral Pvt. Limited (E-office file No. 644309 Dated 05/02/2024 and 637836 Dated 25/01/2024)	1) Gill Stone Crusher 2) Guru Kirpa Stone Crusher 3) Dasmesh Stone Crusher 4) Ganga Stone Crusher (Vill Khera Kalmot), 5) Kalgidhar Stone Crusher (Vill Khera Kalmot), 6) New Satluj Stone Crusher Unit-1 (Vill. Khera Kalmot) 7) Grewal Stone Crusher (Vill Khera Kalmot)	1) Mahavir Stone Crusher 2) Gurvinder Doaba Stone Crusher (Show Cause Notice vide letter No. 223 Dated 02/02/2024) 3) New Punjab Aggregates and Mineral Pvt Limited

05 MAR 2024

Hence, out of 15 No. of crusher unit situated in Khera Kalmot Crusher zone, the action on 10 No. of crushers is being taken by both the Mining department and action on 09 No. of crushers is being taken by PPCB department and Show Cause Notice has been Issued by Mining Department to the rest 5 No. of Crusher Units dated 23/02/2024 situated in Khera Kalmot for mining contraventions.

Apart from above, it is worthy to inform that the crusher units installed in Khera Kalmot Crusher zone do not fall under Section 4/5 of Punjab Land Preservation Act, 1900.

b) As per PPCB, The EC imposed on the Crusher units situated in KheraKalmot Crusher Zone till date is as follows:

Sr.No.	Name of Crusher & Address	EC Imposed
1	Ganga Stone Crusher, Vill. Khera Kalmot	• EC of Rs. 18.50 lacs imposed.
2	New Satluj Stone Crusher Unit 1, Vill. KheraKalmot	• EC of Rs. 17,62,500 imposed.
3	Guru Kirpa Stone Crusher Vill. Khera Kalmot, Sri Anandpur Sahib, Rupnagar	• EC of Rs. 18.50 lacs imposed.
4	Kalgidhar Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	• EC of Rs. 18.50 lacs imposed.
5	Grewal Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	• EC of Rs. 37,500 imposed.

The process of recovery of above EC imposed have been initiated by the PPCB department with higher authorities vide E-mail dated 23/02/2024.

c) As per Police department, total 22 no. of FIRs have been registered for mining contraventions against crushers installed in Khera Kalmot crusher Zone & in year 2023. As per mining department 27 no. of demand notices have been issued to mining offenders amounting to Rs. 51.89 Cr.

05 MAR 2024

d) As per PPCB department, directions have been issued to all the crusher units mentioned in clause (b) under section 33-A of Water Act and under section 31-A of Air Act for closure of respective crusher unit and legal action by PPCB department is under process.

Currently, all the crusher units established in Khera Kalmot zone are non-operational and for any Violations of mining policy by these crusher units committed in the past, demand notices have been issued to the concerned crusher units. Furthermore, the mining department has initiated the process of cancelling/suspending the registration of crusher units situated along the hills in the Khera Kalmot Crusher Zone.(Annexure P3)

5) It is further submitted that the District Administration has been regularly monitoring the activities and has also issued strict orders to stop violation of mining and to conduct night patrolling in the Khera Kalmot Zone with the help of drone and in coordination with the field staff. Also various check posts have been established in this district for checking of heavy loaded vehicle carrying unauthorized mining materials and if any vehicle found without requisite documents, strict action is being taken as per section 74/75 of Punjab Minor Minerals Rules 2013. Additional check posts have recently to enhance been approved and monitoring through cameras namely Swara, Nangran, Bhallan and Agampur zone under DMF to stop Violations of laws.

6) That the above said facts are true and correct to the best of my knowledge which is based on the official records maintained in the office of the answering respondent.

Deponent

VERIFICATION

That all the contents of para no. 1 to 6 are true & Correct of my knowledge & belief gathered from office record and nothing has been concealed in:

Place: Rupnagar

Date:

602

Page No: 148

5/3/24 Dr. Amrik Singh Katwa

05 MAR 2024

AMRIK SINGH KATWA,
NOTARY PUBLIC
Rupnagar (Pb) India

Amrik Singh Katwa
NOTARY Govt of India
Rupnagar (Pb)

Deponent

NOTARY

ANNEXURE P-1

Minutes dated 24-01-2024: Afternoon at 04:30, a meeting was held under the chairmanship of Deputy Commissioner Rupnagar to discuss issues related to mining.

The following officials/employees participated in the meeting:

Mr. Rakesh Goel, District Attorney Rupnagar

Mr. N.S. Mahal, Deputy Captain of Police (D), Rupnagar

Mr. Harshat Kumar, Excise Officer Mining, Rupnagar

Mr. Sukhwinder Singh, Assistant District Attorney, Anandpur Sahib

Proceedings:

At the beginning of the meeting, the Chief Officer addressed the attending officials and deliberated on the following issues related to mining:

1.Regarding incomplete facts and information in complaints related to illegal mining: During the meeting, it was raised by the District Attorney, Rupnagar, that complaints/cases related to illegal mining presented in the competent court by the police and mining department often contain incomplete facts, which results in the actual culprits escaping punishment. In this regard, instructions were issued by the Chief Minister to the Police Department and the Mining Department that whenever a complaint/FIR related to illegal mining is registered or action is taken, all the facts must be presented, and supporting documents should be attached to ensure accurate and comprehensive information is provided.

Action Taken By:(SDO/District Attorney, Rupnagar/Xen Mining, Rupnagar)

2. Regarding actions taken by the Mining Department for recovery: It was discussed during the meeting that notices for recovery are issued by the Mining Department in cases related to illegal mining, as instructed by the Chief Minister. When a case involving illegal mining or encroachment on someone's land comes to light, notices such as R notices, S notices, and M notices are issued under the Mines and Minerals Act, and fines are imposed. The Chief Minister directed Xen Mining to ensure that if any case is under police investigation, and if the Mining Department issues any notice regarding it, the police department should be informed accordingly.

Action Taken By:(Xen Mining, Rupnagar)

3. Regarding the seizure of vehicles used in mining cases: During the meeting, it was brought to the attention of the Chief Minister that in cases related to illegal mining, the vehicles used are seized. The District Attorney of Rupnagar informed that the courts authorize the seizure of such vehicles under Section 21(4A) of the

Mining Mineral Act, and seizure memos are not issued for this purpose. However, the Chief Minister directed the Police Department and Xen Mining that when a vehicle is involved in illegal mining, seizure memos should be issued immediately so that the vehicle owner cannot claim release while the case is ongoing. Xen Mining requested Form 4(A) and seizure memos, which were promptly ordered by the Chief Minister to be provided to the District Attorney of Rupnagar.

Action Taken By:(Xen Mining, Rupnagar, District Attorney Rupnagar, Superintendent of Police (D), Rupnagar)

4.Reference to Section 22 and Dismissal of Cases: During the meeting, the district attorney referred to Section 21(1) of the Mines and Minerals Act, indicating that only an authorized officer appointed by the government can file a case. It was informed that several cases, citing Section 22, have been dismissed by the Punjab and Haryana High Court, stating that the police do not have the authority to file cases in mining-related matters. An example of Rangila Singh vs. State of Haryana was also provided, and it was suggested by the principal to gather information about any related cases in Punjab or this district for the next meeting. Additionally, it was discussed that if indeed done by the competent authority of the court, it is necessary to inform higher authorities so that the police can also have the authority to take action.

Action Taken By:(ASP(D)/District Attorney Rupnagar/Xen Mining)

5.Evidence/Ownership Related to Lands with Illegal Mining: During the meeting, the ASP (D) raised the issue that when a request for illegal mining is received on any land, the ownership/title report remains pending with the revenue officers. The principal mentioned that instructions for this matter were already issued to the review officers in advance so that there is no delay in this work. If any report is still pending, a list of such cases should be immediately sent to this office so that the relevant office can be held accountable.

Action Taken By:(Deputy District Magistrate Rupnagar/Shri Chamkaur Sahib/Morinda/Shri Anandpur Sahib/Nangal and Xen Mining Rupnagar)

6.Regarding Leased and Running Crushers/Vehicles: During the meeting, it was brought to the attention of the District Attorney, Rupnagar, that in many cases related to illegal mining in the district of Rupnagar, it has been observed that when an FIR is lodged, it is stated by the actual owner that the crusher/vehicle is leased out. In such cases, the lease agreement is also presented, which is legally appropriate according to the procedure, due to which the competent court is required to release the relevant property. The principal informed Xen Mining Passo that information was provided regarding which crushers were leased or sold, and it was stated that according to government records, ownership has been changed, so the lease should be renewed before investing fees on the Punjab portal. Therefore, during the renewal of the license, the ownership of the crusher should be checked, and no authority remains to check the vehicle for any

overloading. The principal stated that this is a very serious matter, and Xen Mining was instructed to consider the issue with higher authorities so that appropriate instructions can be issued to the government level. Additionally, the District Attorney, Rupnagar, was instructed to submit a list of leased agreements related to crushers/vehicles in which any illegal mining cases are ongoing, prior to the next meeting.

Action Taken By:(ASP (D)/District Attorney Rupnagar/xen Mining)

7.Regarding Unregistered Crushers and Action Taken: The District Magistrate conducted an assessment of the ongoing unregistered crushers in the district, and Xen Mining provided information that the possibility of unregistered crushers in the Rupnagar district is very high, leading to incidents of illegal mining. The principal instructed Xen Mining to take immediate action to seal such crushers and to submit a report on the actions taken within one week to the District Magistrate.

Action Taken By:(Xen Mining)

Finally, the officials present expressed gratitude for attending the aforementioned review meeting held on 29-01-2024 at 04:30 PM and the meeting was concluded.

Deputy Commissioner,
Rupnagar

Deputy Commissioner , Rupnagar

Endost Number:. 570-78 /A.D.R.A-3

Date: 30-1-2024

A Copy thereof is forwarded to the following for information and further action:-

1. Senior Superintendent of polilce.
2. Sub Divisional magistrate Rupnagar/Shri Anandpur Sahib,/Nanal/morinda/Shri Chamkaur Sahib.
3. District Attorney, Rupnagar.
4. Xen mining Rupnagar/shri Anandpur Sahib.

Sd/-
For Deputy Commissioner,
Rupnagar.

ANNEXURE P-2

OFFICE OF THE DEPUTY COMMISSIONER, RUPNAGAR
DRA BRANCH

Phone No 01881-221150

Email Id: drp.drupnagar@gmail.comOrder

With reference to the interim order issued by the National Green Tribunal in O.A no. 624 of 2023 titled "News item published in the Tribunal dated 28.09.2023 titled "Vanish as illegal mining rampant in Beet area" the following committee is being constituted and instructed to submit the point wise detailed joint report to the undersigned within 2 days with regard to the following points:-

Sr no.	Name of the Official	Designated
1.	XEN Mining, Rupnagar/Shri Anandpur Sahib	Convener
2.	Superintendent Police (D), Rupnagar	Member
3.	Environment Engineer Punjab Pollution Control Board, Regional Office Rupnagar	Member
4.	District Forest Officer, Rupnagar.	Member

(a) The Hon'ble National Green Tribunal member pointed out that in previous report submit by XEN mining and PPCB, the no of crushers against which actions has been initiated mentioned in the report by XEN mining and PPCB do not match. The source of this difference be clarified and, if needed, reconciled.

↓
at Khura Kalmot

(b) Submit the details regarding EC imposed and recovered amount from installed crushers in Khera Kalmot zone till date.

(c) Prosecution action taken against mining contraventions by crushers installed in Khera Kalmot, Nangal.

(d) Prosecution launched with respect to violation of Environment laws, if any.

at Khura Kalmot

It is also pertinent to mention here that, the said joint report be personally brought to the undersigned on 22.02.2024 11:00 am. Any delay will not be tolerated and disciplinary action is been taken against concerned official.

Addl. Deputy Commissioner(G)
Rupnagar.

Endst. 987-90...../A.D.R.A.-3

Dated. 20.2.24.....

A copy of the above is forwarded to the following for information and necessary action:-

1. XEN Mining, Rupnagar/Shri Anandpur Sahib.
2. Superintendent Police (D), Rupnagar
3. Environment Engineer Punjab Pollution Control Board, Regional Office Rupnagar.
4. District Forest Officer, Rupnagar.

Addl. Deputy Commissioner(G)
Rupnagar.

ANNEXURE P-3



ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ।

OFFICE OF SUB DIVISIONAL MAGISTRATE, NANGAL, DISTT. RUPNAGAR

ਫੋਨ ਨੰਬਰ 0887-226030

Email id : sdmnangal321@gmail.com

To

Hon'ble Deputy Commissioner,
Rupnagar.

No. //7/M.C.2

Dated:- 24-02-2024

Subject:- Joint Report of NGT Case 624 of 2023 .

Ref: Regarding your office letter No.987-90/A.D.R.A3 dated 20/02/2024.

Regarding the above subject, a report has been received from Joint Committee. The detailed reports with regard to same are attached for your kind cognizance.


Sub Divisional Magistrate
Nangal 

Report

In compliance with the order of ADC(G), Rupnagar Endorsement no. 987-90/AD.R.A-3 Dated 20.02.2024. The joint report with reference to the interm order issued by Hon'ble NGT in OA no. 624 of 2023 News item published in the Tribunal dated 28.09.2023 titled "Hills Vanish as illegal mining rampant in Beet area" are as follows: -

- a) In Khera Kalmot Crusher Zone, total 15 no. of crusher units exist, out of which, right now 6 no. of crusher units are registered with Mining & Geology Department. It is submitted that registration of 04 no. of crushers is revoked by Director, Mining and Geology, Punjab, and cases of additional 06 No. of Cases of revocation of crusher registrations sent via E-office file No. 644309 Dated 05/02/2024 and 637836 Dated 25/01/2024 to higher authorities and is under process. As of 26.02.2024 current status of registration of crushers in Khera Kalmot zone is as below:

Active Registered	Registration Revoked	Unregistered
1. Akme Stone Crusher	1. Ganga Stone Crusher	1. Bajri Bazar Stone Crusher
2. Dasmesh Stone Crusher	2. Grewal Stone Crusher	2. Guru Kirpa Stone Crusher
3. Gill Stone Crusher	3. Kalgidhar Stone Crusher	3. Ludhiana Crusher & Builders Pvt. Ltd.
4. Gurvinder Doaba Stone Crusher	4. New Satluj Stone Crusher Unit-1	4. Mahindra Stone Crusher
5. Mahavir Stone Crusher		5. Soma Stone Crusher Unit-1
6. New Punjab Aggregates and Mineral Pvt. Limited		

As per PPCB, 07 no. of crusher units Consent to Operate (CTO) are Revoked/Direction issued and 03 no. cases of revoking of CTOs are in process.

Moreover, the mismatch between figures of Mining and PPCB department occurred because out of 13 crushers as reported in OA no. 624 of 2023, only 04 belonged to Khera Kalmot Zone, rest 09 were from crusher zones other than Khera Kalmot. So, 09 number of crusher units that belong to crusher zone other than Khera Kalmot may not be considered in this reply. The mistake is inadvertently regretted.

As per Mining Department		As per PPCB	
Name of Crusher Units whose registration revoked by competent authority	Name of Crusher Unit whose process of registration revocation is under process	Name of Crusher Unit whose CTO revoked/Direction issued by competent authority	Name of Crusher Unit whose process of CTO revocation are under process
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2) Kalgidhar Stone Crusher (Vill Khera Kalmot),	2) Mahavir Stone Crusher	2) Guru Kirpa Stone Crusher	2) Gurvinder Doaba Stone Crusher (Show Cause Notice vide letter No. 223 Dated 02/02/2024)
3) New Satluj Stone Crusher Unit-1 (Vill. Khera Kalmot)	3) Gurvinder Doaba Stone Crusher	3) Dasmesh Stone Crusher (Vill Khera Kalmot),	3) New Punjab Aggregates and Mineral Pvt Limited
4) Grewal Stone Crusher (Vill Khera Kalmot)	4) Guru Kirpa Stone Crusher	4) Ganga Stone Crusher (Vill Khera Kalmot),	
	5) Dasmesh Stone Crusher	5) Kalgidhar Stone Crusher (Vill Khera Kalmot),	
	6) New Punjab Aggregates and Mineral Pvt. Limited (E-office file No. 644309 Dated 05/02/2024 and 637836 Dated 25/01/2024)	6) New Satluj Stone Crusher Unit-1 (Vill. Khera Kalmot)	
		7) Grewal Stone Crusher (Vill Khera Kalmot)	

Hence, out of 15 No. of crusher unit situated in Khera Kalmot Crusher zone, the action on 10 No. of crushers is being taken by both the Mining department and PPCB department and Show Cause Notice has been Issued by Mining Department to the rest 5 No. of Crusher Units dated 23/02/2024 situated in Khera Kalmot for mining contraventions.

Apart from above, it is worthy to inform that the crusher units installed in Khera Kalmot Crusher zone do not fall under Section 4/5 of Punjab Land Preservation Act, 1900.

- b) As per PPCB, The EC imposed on the Crusher units situated in Khera Kalmot Crusher Zone till date is as follows:

Sr.No.	Name of Crusher & Address	EC Imposed
1	Ganga Stone Crusher, Vill. Khera Kalmot	• EC of Rs. 18.50 lacs imposed.
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3	Guru Kirpa Stone Crusher Vill. Khera Kalmot, Sri Anandpur Sahib, Rupnagar	• EC of Rs. 18.50 lacs imposed.
4	Kalgidhar Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	• EC of Rs. 18.50 lacs imposed.
5	Grewal Stone Crusher, Vill. Khera Kalmot, Nangal, Rupnagar	• EC of Rs. 37,500 imposed.

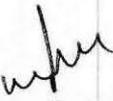
The process of recovery of above EC imposed have been initiated by the PPCB department with higher authorities vide E-mail dated 23/02/2024.

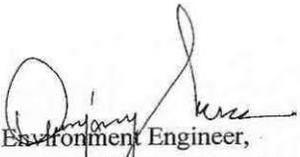
- c) As per Police department, total 22 no. of FIRs have been registered for mining contraventions against crushers installed in Khera Kalmot crusher Zone & in year 2023, 27 no. of demand notices have been issued to mining offenders amounting to Rs. 51.89 Cr.]
- d) As per PPCB department, directions have been issued to all the crusher units mentioned in clause (b) under section 33-A of Water Act and under section 31-A of Air Act for closure of respective crusher unit and legal action by PPCB department is under process.

Currently, all the crusher units established in Khera Kalmot zone are non-operational and for any Violations of mining policy by these crusher units committed in the past, demand notices have been issued to the concerned crusher units. Furthermore, the mining department has initiated the process of canceling/suspending the registration of crusher units situated along the hills in the Khera Kalmot Crusher Zone.

To curb the mining contraventions, regular night patrolling and monitoring of mining prone areas with the help of drone is being carried out by field staff. Alongwith this, various checkpoints have been established in the district for checking of vehicles carrying unauthorised mining material and if any vehicle found without requisite documents, then further necessary actions is being taken as per Section 74/75 of Punjab Minor Minerals Rules 2013. Further, Monitoring through Cameras as well as new checkpost namely, Swara, Nangran, Bhallan and Agampur have been proposed to be setup under DMF.


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD Punjab.


Deputy Superintendent of Police
Sri Anandpur Sahib.


Environment Engineer,
Punjab Pollution Control Board,
Regional Office, Rupnagar.


District Forest Officer, Rupnagar.

Khera Zone Crushers							
Sr. No.	Name of Crusher	Village	Registered	R-Notice	Quantity (MT)	S-Notice Amount	Remarks
1	Akme Stone Crusher	Nangran	28.04.2024	3	524	86853	
					332	53950	
					1372115.2		Under Process
					1372971.2	140803	
2	Bajri Bazar Stone Crusher	Nangran	Not Registered	1	203	32988	
3	Dasmesh Stone Crusher	Khera Kalmot	01.12.2024	3	10332	1712529	
					396000	65637000	
					400.69	65112	
					406732.69	67414641	
4	Ganga Stone Crusher	Khera Kalmot	06.01.2024	4	540000	89505000	
					68000	11271000	
					2400	397800	
					8000	1326000	
					618400	102499800	
5	Gill Stone Crusher	Khera Kalmot	23.11.2024	1	120000	19890000	
6	Grewal Stone Crusher	Nangran	04.08.2024	1	10000		Under Process
7	Guru Kirpa Stone Crusher	Khera Kalmot	14.02.2024	4	107432	17806854	
					441	73096	
					320.69	52112	
					880	145860	
					109073.69	18077922	
8	Gurvinder Doaba Stone Crusher	Nangran	23.12.2024	3	173840		Under Process
					5800		Under Process
					2160	358020	
					181800	358020	

9	Kalgidhar Stone Crusher	Khera Kalmot	30.06.2024	6	60000	9945000	
					173.13	28134	Recovered
					105	17063	Recovered
					3940	6530550	
					60000		Under Process
					124218.13	16520747	
10	Ludhiana Crusher & Builder Pvt. Ltd.	Khera Kalmot	Not Registered	1	2187	362495	
11	Mahavir Stone Crusher	Khera Kalmot	10.11.2024	2	48000	7956000	
					258048		Under Process
12	Mahindra Stone Crusher	Khera Kalmot	Not Registered	1	1600012	265201989	
13	New Satluj Stone Crusher Unit-1	Khera Kalmot	02.02.2024	4	99	16409	
					737	122158	
					114640	19001580	
					513000		Under Process
					115476	19140147	
14	Punjab Aggregates Stone Crusher	Nangran	19.06.2024	2	190000		Under Process
					11680		Under Process
					201680		
15	Soma Stone Crusher Unit-1	Nangran	Not Registered	1	7880	1306110	
					4918633.71	518901662	

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Kanwar Ram Swarup S/o Karnal Rukman Singh is owner of M/s Ganga Stone Crusher, Village Khera Kamlot, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

a. Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled

b. Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order

c. At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."

5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

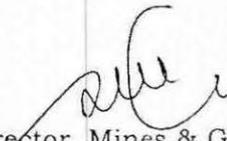
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10515-19/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that FIRs have been registered only due to political rivalries; no illegal mining has been done. Raw material has been bought from Himachal Pradesh and proper royalty has been paid.
8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
10. During the personal hearing, no person appeared for the personal hearing before the Chief Engineer/Mining.
11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher under clause 14 of Punjab Crusher Policy, 2023.
12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Ganga Stone' Crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher

Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Popender Singh S/o Karnail Singh is owner of M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancellation of registration of crusher unit, which is as below:-

" 14.Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

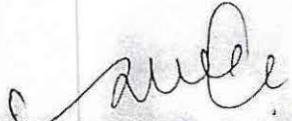
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10562-66/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that FIRs are under investigation and no illegal mining has been done by them.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During personal hearing, no person appeared before Chief Engineer/Mining.
 11. Chief Engineer Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Grewal Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher

Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab *Raw*

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**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Sanjeev Kumar S/o Ram Pal is owner of M/s Kalgidhar Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14. Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal Mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10495-99/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that challan has been submitted by Police Department in the Hon'ble Court and matter is pending in the court. Further it has been stated that above said crusher has all the relevant documents related to the mining act and has a valid registration number.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Sunil Kumar (Mob. No. 9548200008) appeared before Chief Engineer/Mining and stated that that they purchased this crusher in December 2022 and the illegal Mining at site was prior to this date. They have not done any illegal mining at the site.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

' Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Kalgidhar Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Vikram Singh Khalon S/o Gurchran Singh is **owner** of M/s New Satluj Stone Crusher Unit 1, Village Khera Kalmot, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancellation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

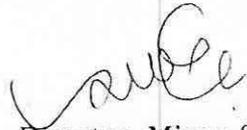
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10505-09/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 29.11.2023. In the reply, the crusher owner has submitted that FIRs are registered against the unknown person who is the owner of the property near the above said crusher, the above said crusher was under maintenance during the times of registering the FIRs, the challans in respect of the FIRs has not been filed by the police officials in the Hon'ble court yet.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Rajinder Kumar (Mob. No. 9815444038) appeared before Chief Engineer/Mining and stated that the Pits in their land are due to excessive rain and not due to illegal mining.
 11. Chief Engineer/Mining, considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

' Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s New Satluj Stone Crusher Unit 1' has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

Office - Executive Engineer/Sri Anandpur Sahib, Division of Water Drainage-cum-Mining and Geology, Water Resources Department, Punjab.

E-Mail: miningdivisionaps@gmail.com

No. 03-05/Crusher

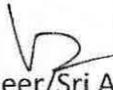
Dated: 23/02/2024

To,

New Punjab Aggregates and Minerals Pvt. Ltd.,
Village Nangran,
District Rupnagar.

Subject: **Show Cause Notice.**

In relation to the above subject, it is hereby written that the Sub-Divisional Officer/Nangal E-office file No. 644309 has been informed that according to the drone survey report conducted at Village Khera Kalmot, Nangran, illegal mining debris has been found near your crusher, from which it is clear that you have violated the rules of the Punjab Crasher Policy 2023 is being done Therefore, it is written to you that your explanation regarding the said should be given at the office of the undersigned within 07 days. Failing which, further action will be initiated against your crusher as per Punjab Crusher Policy 2023.


Executive Engineer/Sri Anandpur Sahib, Division of
Water Drainage-cum-Mining and Geology, Water
Resources Department, Punjab.

Copy to:-

1. For Intimation to Superintending Engineer/Patiala, Water Drainage-cum-Mining and Geology Circle, Water Resources Department, Punjab.
2. The Sub Divisional Officer/Nangal, Water Drainage-cum-Mining and Geology Sub Division, Water Resources Department, Punjab is directed to take necessary action in coordination with the crusher owner on a personal level and If the clarification is not given within 07 days by the crushers, a proposal should be sent through e-file to take appropriate action against him.

Office - Executive Engineer/Sri Anandpur Sahib, Division of Water Drainage-cum-Mining and Geology, Water Resources Department, Punjab.

E-Mail: miningdivisionaps@gmail.com

No. 06-08/Crusher

Dated: 23/02/2024

To,

Mahavir Stone Crusher,

Village Khera Kalmot,

District Rupnagar.

Subject: **Show Cause Notice.**

In relation to the above subject, it is hereby written that the Sub-Divisional Officer/Nangal E-office file No. 644309 has been informed that according to the drone survey report conducted at Village Khera Kalmot, Nangran, illegal mining debris has been found near your crusher. Apart from this FIR no. 15, Dated 11.02.2024 has also got registered in P.S Nangal regarding illegal mining done by you and FIR NO. 119 Dated 11.08.2023 has also got registered in P.S Nangal regarding forged C.R Slips in record submitted by your crusher. It is clear from aforesaid that you have violated the rules of the Punjab Crusher Policy 2023 is being done. Therefore, it is written to you that your explanation regarding the said should be given at the office of the undersigned within 07 days. Failing which, further action will be initiated against your crusher as per Punjab Crusher Policy 2023.


Executive Engineer/Sri Anandpur Sahib, Division of
Water Drainage-cum-Mining and Geology, Water
Resources Department, Punjab.

Copy to:-

1. For Intimation to Superintending Engineer/Patiala, Water Drainage-cum-Mining and Geology Circle, Water Resources Department, Punjab.
2. The Sub Divisional Officer/Nangal, Water Drainage-cum-Mining and Geology Sub Division, Water Resources Department, Punjab is directed to take necessary action in coordination with the crusher owner on a personal level and If the clarification is not given within 07 days by the crushers, a proposal should be sent through e-file to take appropriate action against him.

Office - Executive Engineer/Sri Anandpur Sahib, Division of Water Drainage-cum-Mining and Geology, Water Resources Department, Punjab.

E-Mail: miningdivisionaps@gmail.com

No. 09-11/Crusher

Dated: 23/02/2024

To,

Gill Stone Crusher,
Village Khera Kalmot,
District Rupnagar.

Subject: **Show Cause Notice.**

In relation to the above subject, it is hereby written that the Sub-Divisional Officer/Nangal E-office file No. 644309 has been informed that according to the drone survey report conducted at Village Khera Kalmot, Nangran, illegal mining debris has been found near your crusher and regarding illegal mining FIR no. 20, Dated 04.03.2023 has also got registered in P.S Nangal, from which it is clear that you have violated the rules of the Punjab Crusher Policy 2023 is being done Therefore, it is written to you that your explanation regarding the said should be given at the office of the undersigned within 07 days. Failing which, further action will be initiated against your crusher as per Punjab Crusher Policy 2023.


Executive Engineer/Sri Anandpur Sahib, Division of
Water Drainage-cum-Mining and Geology, Water
Resources Department, Punjab.

Copy to:-

1. For Intimation to Superintending Engineer/Patiala, Water Drainage-cum-Mining and Geology Circle, Water Resources Department, Punjab.
2. The Sub Divisional Officer/Nangal, Water Drainage-cum-Mining and Geology Sub Division, Water Resources Department, Punjab is directed to take necessary action in coordination with the crusher owner on a personal level and If the clarification is not given within 07 days by the crushers, a proposal should be sent through e-file to take appropriate action against him.

Office - Executive Engineer/Sri Anandpur Sahib, Division of Water Drainage-cum-Mining and Geology, Water Resources Department, Punjab.

E-Mail: miningdivisionaps@gmail.com

No. 12-14/Crusher

Dated: 23/02/2024

To,

Guru Kirpa Stone Crusher,
Village Khera Kalmot,
District Rupnagar.

Subject: **Show Cause Notice.**

In relation to the above subject, it is hereby written that the Sub-Divisional Officer/Nangal E-office file No. 644309 has been informed that according to the drone survey report conducted at Village Khera Kalmot, Nangran, illegal mining debris has been found near your crusher and FIR No. 130 Dated 27.08.2023 has also registered in P.S Nangal regarding the illegal mining done by you, from which it is clear that you have violated the rules of the Punjab Crusher Policy 2023 is being done Therefore, it is written to you that your explanation regarding the said should be given at the office of the undersigned within 07 days. Failing which, further action will be initiated against your crusher as per Punjab Crusher Policy 2023.


Executive Engineer/Sri Anandpur Sahib, Division of
Water Drainage-cum-Mining and Geology, Water
Resources Department, Punjab.

Copy to:-

1. For Intimation to Superintending Engineer/Patiala, Water Drainage-cum-Mining and Geology Circle, Water Resources Department, Punjab.
2. The Sub Divisional Officer/Nangal, Water Drainage-cum-Mining and Geology Sub Division, Water Resources Department, Punjab is directed to take necessary action in coordination with the crusher owner on a personal level and If the clarification is not given within 07 days by the crushers, a proposal should be sent through e-file to take appropriate action against him.

Office - Executive Engineer/Sri Anandpur Sahib, Division of Water Drainage-cum-Mining and Geology, Water Resources Department, Punjab.

E-Mail: miningdivisionaps@gmail.com

No. 15-17/Crusher

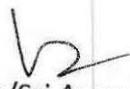
Dated: 23/02/2024

To,

Dashmesh Stone Crusher,
Village Nangran Kalmot,
District Rupnagar.

Subject: **Show Cause Notice.**

In relation to the above subject, it is hereby written that the Sub-Divisional Officer/Nangal E-office file No. 644309 has been informed that according to the drone survey report conducted at Village Khara Kalmot, Nangran, illegal mining debris has been found near your crusher from which it is clear that you have violated the rules of the Punjab Crusher Policy 2023 is being done Therefore, it is written to you that your explanation regarding the said should be given at the office of the undersigned within 07 days. Failing which, further action will be initiated against your crusher as per Punjab Crusher Policy 2023.


Executive Engineer/Sri Anandpur Sahib, Division of
Water Drainage-cum-Mining and Geology, Water
Resources Department, Punjab.

Copy to:-

1. For Intimation to Superintending Engineer/Patiala, Water Drainage-cum-Mining and Geology Circle, Water Resources Department, Punjab.
2. The Sub Divisional Officer/Nangal, Water Drainage-cum-Mining and Geology Sub Division, Water Resources Department, Punjab is directed to take necessary action in coordination with the crusher owner on a personal level and If the clarification is not given within 07 days by the crushers, a proposal should be sent through e-file to take appropriate action against him.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 09.....

Dated. 3/1/2024

Subject: - Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Ganga Stone Crusher, Village Khera Kalmot, Nangal, Rupnagar.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and in spite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.

Page 1 of 4

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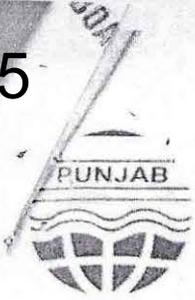
Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



- 4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.
- 5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kalgidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Suttlej Stone Crusher (Unit-1) in the area of Nagran, Tehsil Nangal, District Roopnagar.
- 6) It is relevant to mention here that M/s Ganga Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Renewal/RPN/2021/16958137 dated 27/10/2021 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16958120 dated 27/10/2021 both were valid upto 30/09/2023 for operation of Crushing and screening of river bed material @ 4000 CFT/day under orange category with conditions mentioned therein. The said consents were revoked / cancelled by the Board vide no. 3841 dated 06.10.2022 because of indulgence of unit into illegal mining after receiving information from Executive Engineer, Drainage-cum-Mining Department, Sri Anandpur Sahib vide letter no. 679/Crusher dated 01.10.2022.
- 7) After the receipt of notice in the case, the premises of M/s Ganga Stone Crusher was visited by the officer of the Board on 23.10.2023 in the presence of Sh. Ajay Kumar, Accountant of the Stone Crusher. During the visit, it was observed that the stone crusher is not complying with the code of practice. Accordingly, notice to issue directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9527-28 dated 13.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in the



notice that the Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

- 8) That no one from M/s Ganga Stone Crusher attended the hearing before the Chairman of the Board on 18.12.2023. The industry has also not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher. It is also come to the knowledge from the sources that the owner of the stone crusher has been arrested by the police department for indulging in illegal mining.
- 9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher not submitted any record for verification to comply with the decisions of the hearing. The Executive Engineer, Mining, Rupnagar and Sri Anandpur Sahib, Water Resource Department vide his letter no. 9891/Crusher dated 31.10.2023 has informed that an FIR no. 06 has been registered against the unit regarding illegal mining and further matter is under investigation. It was further observed that stone crusher has operated without valid 'consent to operate' of the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.
- 10) It is observed that the stone crusher has operated the plant without valid 'consent to operate' of the Board by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as such, is required to be taken against the stone crusher.
- 11) Considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 18.50 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice



and illegal operation of the stone crusher without the valid consents of the Punjab Pollution Control Board under the above-mentioned Acts.

12) M/s Ganga Stone Crusher, Village Khera Kalmot, Tehsil Nangal, Rupnagar through its Partners is hereby directed to deposit the amount of Rs. 18.50 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

ਮਿ. ਡਾ. ਅਦਰਸ਼ ਪਾਲ ਵਿਗ

Prof. (Dr.) Adarsh Pal Vig
Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. C 8

Dated. 3/1/2024

Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s New Satluj Stone Crusher (Unit-1), Village Nangran, Tehsil Nangal, Rupnagar.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and in spite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.

Page 1 of 4

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4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kaigidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Sutlej Stone Crusher (Unit-1) in the area of Nangra, Tehsil Nangal, District Roopnagar.

6) It is relevant to mention here that M/s New Satluj Stone Crusher (Unit-1), Village Nangra, Tehsil Nangal, District Rupnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/21229657 dated 28/03/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/21229666 dated 28/03/2023 both were valid upto 30/09/2024 for operation of Crushing of river bed material @ 4700 CFT/day under orange category with conditions mentioned therein.

7) After the receipt of notice in the case, the premises of M/s New Satluj Stone Crusher (Unit-1) was visited by the officer of the Board on 09.10.2023 in the presence of Sh. Narinder Pal, Supervisor of the Stone Crusher. During the visit, it was observed that the stone crusher is not complying with the code of practice. Also, the Executive Engineer, Mining has informed that there is FIR against the unit bearing no. 146 dated 29/09/2023 for indulgence into illegal mining. Accordingly, the 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide no. 2814 dated 26.10.2023 and the 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 2816 dated 26.10.2023 because of non-compliance with the code of practice and indulgence of unit into illegal mining. Thereafter, notice to issue directions under the Water (Prevention and Control of



Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9425-26 dated 11.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in the notice that the Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

8) That Sh. Rajinder Kumar, Owner of M/s New Satluj Stone Crusher (Unit-1) attended the hearing before the Chairman of the Board on 18.12.2023 and informed that the industry has not carried out any illegal mining. He further informed that the industry is in process to comply with the code of practice.

9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher has submitted record of returns filed with the mining department as well as minor minerals procured / processed / electricity consumed for operation of the plant and machinery to the Regional Office. On the perusal of the record it was observed that the industry / stone crusher has processed the minor minerals much more than the consented capacity. The mining department has also issued R & S form to the stone crusher showing that the industry may also indulge in illegal mining. There is FIR against the unit bearing no. 146 dated 29/09/2023 for indulgence into illegal mining. The industry has not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher on 23.10.2023. It was further observed that stone crusher has operated beyond the consented capacity allowed by the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 17.625 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.

10) After hearing the representative of the stone crusher, the officer of the Board, it is observed that the stone crusher has operated the plant beyond the capacity allowed in the 'consent to operate' of the Board by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. There is an FIR against the unit for indulgence into illegal mining. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as such, is required to be taken against the stone crusher.



11) After hearing the parties and considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 17.625 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice and illegal operation of the stone crusher beyond the capacity allowed in the consents of the Punjab Pollution Control Board under the above-mentioned Acts.

12) M/s New Satluj Stone Crusher (Unit-1), Village Nangran, Tehsil Nangal, Rupnagar through its Owner Sh. Rajinder Kumar is hereby directed to deposit the amount of Rs. 17.625 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

ਮਿਸਟਰ ਮਿਸ ਪੇਸ਼

Prof. (Dr.) Adarsh Pal Vig
Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 11

Dated. 3/1/2023

Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Guru Kirpa Stone Crusher, Village Khera Kalmot, PO Nangran, Anandpur Sahib, Rupnagar.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.



4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kalgidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Sutlej Stone Crusher (Unit-1) in the area of Nagran, Tehsil Nangal, District Roopnagar.

6) It is relevant to mention here that M/s Guru Kirpa Stone Crusher, Village Kheda Kalmot, PO Nagran, Tehsil Nangal, District Roopnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2022/20645066 dated 22/12/2022 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2022/ 20645061 dated 22/12/2022 both were valid upto 30/09/2023 for operation of Crushing and Screening of river bed material @ 10,000 CFT/day under orange category with conditions mentioned therein.

7) After the receipt of notice in the case, the premises of M/s Guru Kirpa Stone Crusher were visited by the officer of the Board on 23.10.2023 in the presence of Sh. Suresh Kumar Sethi representative of the Stone Crusher. During the visit, it was observed that the stone crusher was operating without the valid consent of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 and was also not complying with the code of practice. Accordingly, notice to issue directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9423 dated 11.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in



the notice that the Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

8) That Sh. Sanjeev Kumar, Owner of M/s Guru Kirpa Stone Crusher attended the hearing before the Chairman of the Board on 18.12.2023 and stated that the stone crusher has not carried out any illegal mining of the area and FIR was lodged by Police on the vehicle standing outside the premises of the stone crusher. The owner further informed that the stone crusher is in the process of complying with the code of practice.

9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher has submitted record of returns filed with the mining department as well as minor minerals procured / processed / electricity consumed for operation of the plant and machinery to the Regional Office. On the perusal of the record it was observed that the industry / stone crusher has processed the minor minerals much more than the consented capacity. The mining department has also issued R & S form to the stone crusher showing that the industry may also indulge in illegal mining. The industry has not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher on 23.10.2023. It was further observed that stone crusher has operated beyond the consented capacity allowed by the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.

10) After hearing the representative of the stone crusher, the officer of the Board, it is observed that the stone crusher has operated the plant beyond the consented capacity by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as such, is required to be taken against the stone crusher.

11) After hearing the parties and considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 18.50 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water (Prevention



and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice and illegal operation of the stone crusher beyond the consented capacity and without the valid consents of the Punjab Pollution Control Board under the above-mentioned Acts.

12) M/s Guru Kirpa Stone Crusher, Village Khera Kalmot, PO Nangran, Nangal, Rōopnagar through its owner Sh. Sanjeev Kumar is hereby directed to deposit the amount of Rs. 18.50 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

ਮਿਤਰੀ ਮਿਤਰ ਪੇਸ਼

Prof. (Dr.) Adarsh Pal Vig
Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 10

Dated. 3/1/2024

Subject: - Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Nangal, Rupnagar.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government.

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- 4) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order dated 16.10.2023 has observed that the report so submitted by the Member Secretary, PPCB is vague as it does not disclose the extent of illegal mining and also does not disclose the details of the FIRs which have been registered and the equipment which has been seized. The report is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.
- 5) That it is observed by the Board many stone crushers are operating in the area, but the Department of Mining has registered FIR in which it is stated that illegal mining has taken place in the nearby area of about 4 stone crushers namely M/s Guru Kirpa Stone Crusher; M/s Kalgidhar Stone Crusher; M/s Ganga Stone Crusher of village Kheda Kalmot and M/s New Sutlej Stone Crusher (Unit-1) in the area of Nagran, Tehsil Nangal, District Roopnagar.
- 6) It is relevant to mention here that M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar was granted consent to operate by the Punjab Pollution Control Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/22029971 dated 30/05/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/22029653 dated 30/05/2023 both were valid upto 29/11/2023 for operation of Crushing of river bed material @ 4000 CFT/day under orange category with conditions mentioned therein.
- 7) After the receipt of notice in the case, the premises of M/s Kalgidhar Stone Crusher was visited by the officer of the Board on 23.10.2023 in the presence of Sh. Gurpreet Singh, Operator of the Stone Crusher. During the visit, it was observed that the stone crusher is not complying with the code of practice. Accordingly, the 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide no. 2818 dated 28.10.2023 and 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 was cancelled vide no. 2820 dated 28.10.2023. After this, notice to issue directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 was issued to the stone crusher vide letter no. 9529-30 dated 13.12.2023 with an opportunity of hearing before the Chairman of the Board on 18.12.2023. It was mentioned in the notice that the



Environmental Compensation shall be imposed upon the stone crusher and directions will be issued for its closure.

8) That Sh. Balvir Chand, Partner M/s Kalgidhar Stone Crusher attended the hearing before the Chairman of the Board on 18.12.2023. The representatives of the industry attended the hearing and informed that the industry has not carried out any illegal mining. He further informed that the industry is in process to comply with the code of practice.

9) The Environmental Engineer, Regional Office, Roopnagar of the Board stated that the stone crusher has submitted record of returns filed with the mining department as well as minor minerals procured / processed / electricity consumed for operation of the plant and machinery to the Regional Office. On the perusal of the record it was observed that the industry / stone crusher has processed the minor minerals much more than the consented capacity. The mining department has also issued R & S form to the stone crusher showing that the industry may also indulge in illegal mining. The industry has not submitted compliance of the code of practice / observations of the visiting officer raised during the visit of the stone crusher on 23.10.2023. It was further observed that stone crusher has operated beyond the consented capacity allowed by the Punjab Pollution Control Board. The officer stated that in view of the violations committed by the stone crusher, Environmental Compensation (EC) amounting to Rs. 18.50 lacs had been calculated in accordance with methodology evolved by the CPCB and adopted by the Punjab Pollution Control Board.

10) After hearing the representative of the stone crusher, the officer of the Board, it is observed that the stone crusher has operated the plant beyond the consented capacity by processing the minor minerals as raw material which may have been procured through illegal means or may be through illegal mining in the nearby area. The stone crusher was also not complying with the code of practice. The activities of the stone crusher as such contributed towards the degradation and damage to the natural environment of the area. Stern action, as such, is required to be taken against the stone crusher.

11) After hearing the parties and considering the news item published in the Tribune Newspaper dated 28.9.2023 and also the fact that FIR has been registered by the Police on the complaint of mining department, Environmental Compensation amounting to Rs. 18.50 Lakh is hereby imposed upon the stone crusher for the violation of the provisions of the Water



(Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the code of practice and illegal operation of the stone crusher beyond the consented capacity and without the valid consents of the Punjab Pollution Control Board under the above-mentioned Acts.

12) M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Tehsil Nangal, Rupnagar through its Partner Sh. Balvir Chand is hereby directed to deposit the amount of Rs. 18.50 Lakh towards Environmental Compensation on account of the violations mentioned and described herein above, with the office of the Board within 15 days from the date of receipt of this order failing which the Board shall be constrained to recover the amount of by taking coercive action.

WZ 27 218 PEST
Prof. (Dr.) Adarsh Pal Vig
Chairman



No. 77

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Dated. 23/09/2023

Subject: Imposition of Environmental Compensation for violation of the provisions of Environmental Laws upon M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar.

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws. The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the above-mentioned statutes in the State of Punjab.

2) The Hon'ble National Green Tribunal in suo moto exercise of its powers on the basis of the news item dated 28.09.2023 published in the Tribune titled "Hills 'vanish' as illegal mining rampant in Beet area" has registered Original Application No. 624 of 2023. News item discloses that on account of the illegal mining, Shivalik Hills, as high as 200 feet in the Beet area of Garhshankar sub-Division, are slowly vanishing. As per the news report, the mining mafia is carrying out illegal mining in the forests and mountains and that the stone crusher operators in the villages of Kalewal-Beet, Khuralgarh Sahib and Garhi mansowal along with Mahindpur, Kheda, Kalmot, Bhangla, Haripur, Plata and Splanwa Salsunga of Rupnagar District have ravaged the green cover due to illegal mining. News Report further states that illegal mining has reached to a record level of 200 ft. deep and at some places, entire hills have been erased by the mining mafia and inspite of the complaint, no action is being taken by the competent authorities.

3) The Punjab Pollution Control Board has filed short reply before the Hon'ble National Green Tribunal in O.A No. 624 of 2023 disclosing that during the visit of the area the traces of fresh as well as old mining were found and XEN Mining Rupnagar has informed that the FIRs were registered against the violators including transporters, machine operators and they have confiscated the machinery. The Hon'ble National Green Tribunal in its order

-1-

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com



dated 16.10.2023 has observed that the report so submitted by the Member Secretary, does not disclose the extent of illegal mining and is absolutely silent in respect of the stone crushers which are operating in the area either illegally or legally.

4) The Punjab Pollution Control Board being the prescribed authority is monitoring the stone crushers of the State with regard to the compliance of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 including the code of practice laid down by the Government. It is observed by the Board many stone crushers are operating in the area and the Department of Mining has registered FIR against the units for indulgence into illegal mining. The Board has taken action against 4 Stone Crushers and Environmental Compensation was imposed in view of the facts and circumstances of the cases.

5) It is relevant to mention here that the reply filed by the Mining Department - before the Hon'ble National Green Tribunal in OA no. 624/2023 reveals that - total 110 FIRs have been registered against illegal mining in Ropar District since 01.01.2023. The Hon'ble National Green Tribunal vide order dated 11.01.2024 has observed that - through the report of Mining Department discloses the action against 13 Stone crusher but - the report submitted by the PPCB mention action only against 4 no. stone crusher.

6) After due consideration of the matter, it is observed that M/s Grewal Stone Crusher, was granted varied 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 on 28/07/2020, both valid upto 30/06/2025 for crushing of river bed material @ 4000 CFT/day, subject to the conditions mentioned therein.

7) The premises M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar was visited by the officer of the Board on 19.01.2024 and it was observed that the industry is not complying and was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units laid down by the Government. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was revoked vide letter no. 122 dated 24/01/2024 & consent to operate under the Air (Prevention & Control of Pollution) Act, 1981 of the industry was cancelled vide letter no. 120 dated 24/01/2024.



8) It is pertinent to mention here that – Senior Superintendent of Police Ropar has requested to cancel the registration of 13 Stone Crusher due to registration of various FIRs against them. The Mining Department after affording personal hearing to the concerned Stone Crushers has issued speaking orders to cancel the registration of all these units. The facts and circumstances of the matter had confirmed that – environmental damage has been caused by the 13 Stone Crusher in the area against whom various FIR, have been registered for illegal mining.

9) The case was considered by the Competent Authority, of the PPCB and it was decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the Stone Crusher with an opportunity of personal hearing, due to aforesaid violations. Therefore, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 & u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 was issued to M/s Grewal Stone Crusher with an opportunity of personal hearing before the undersigned, Chairman of the Board on 13/02/2024 vide Board's letter no. 10583 dated 02/02/2024.

10) Sh. Tej Pal Singh, Partner of M/s Grewal Stone Crusher attended the hearing before the undersigned, Chairman of the Board on 13.02.2024 and stated that – the Stone Crusher is not involved in any kind of illegal mining. Further, he requested to give some time to comply with the entire code of practice for stone crushing unit as well as provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. After hearing the officers of the Board and the representative of the unit and after considering the material facts of the case, certain decisions including the decision to impose Environmental Compensation upon M/s Grewal Stone Crusher as mentioned below were taken, in the case.

- i. The following directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be confirmed:
 - a) That the industry shall take all necessary steps to close down its operations.
 - b) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.



- c) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- d) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- e) That DG sets installed by the industry shall be sealed.
- ii. Legal action/ launching the prosecution under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the industry and its responsible persons.
- iii. The industry shall deposit Environmental Compensation amounting to Rs. 37,500/- for violating the environmental norms, within 7 days in the office of the Environmental Engineer, Regional Office, Rupnagar. The orders in this regard shall be issued separately.
- 11) That the proceedings of personal hearing held on 13.02.2024 before the undersigned, Chairman of the Board containing the decisions explained in para no. 10 above were conveyed to the unit vide letter no. 12030 dated 14.02.2024 for compliance.
- 12) It is pertinent to mention here that the Environmental Compensation for the period of violation from 19.01.2024 to 24.01.2024 was calculated in accordance with the methodology evolved by the Central Pollution Control Board in the matter of Original Application No. 593 of 2017 (WPC no. 375 of 2012] titled as Paryavaran Suraksha samiti and another v/s Union of India and others. The Environmental Compensation for the total period of violation of 6 days (19.01.2024 to 24.01.2024) was calculated to be Rs. 37,500/- for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and for causing damage to the environment.
- 13) Therefore, M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar is hereby directed to deposit an amount of Rs. 37,500/- (Thirty Seven Thousand Five Hundred only) as environmental compensation with the office of the Punjab Pollution Control Board for the period of violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as explained in the preceding paragraphs, within 15-days from the date of receipt of this order, failing which necessary action will be initiated for recovery of the amount of environmental compensation by adopting coercive measures.



14) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after lapse of stipulated period of 15-days. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar is directed to ensure compliance of directions.

M.P. Vig
Dr. (Prof.) Adarsh Pal Vig
Chairman



phone no. 0175-2301182

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ _____

REGISTERED

ਮਿਤੀ _____

To
M/s Gill Stone Crusher,
Village Khera Kalmot,
Tehsil Anandpur Sahib, District Rupnagar.

Subject: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is mandatory on the part of the industry to obtain the consent to establish (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of industry.

And whereas, it is mandatory on the part of the industry to obtain the consent of the Board to operate an outlet / plant as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for discharge of effluents/emissions arising from its premises.

And whereas, it is mandatory on the part of the industry to provide adequate and appropriate effluent treatment facilities/air pollution control device, so as to contain the various pollutants within the standards laid down by the Board, in the effluent / emissions discharged by the industry.

And whereas, the industry was granted consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/22348669 dated 10/07/2023 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/22348286 dated 10/07/2023, both valid upto 23/11/2023 for operation of Crushing of river bed material @ 6666 CFT/day, with certain conditions mentioned therein. Thereafter, the stone crusher has got its consents renewed upto 09/11/2028 in auto renewal mode.

And whereas, the industry was visited by the officers of the Regional Office, Rupnagar on 23.10.2023 and contacted Sh. Sunil Kumar, Munshi of the industry. During visit, it was observed as under:-

1. The industry is a stone crushing unit and is not in operation.
2. It has installed 03 no. Jaw crushers, 03 no. Dry screens, 02 no. Rotapactor.
3. The metallic display board with information is provided.
4. All the dust emitting points are not enclosed /covered properly. The pre cleaner screen is not having full cover.
5. Ends of conveyor belts are not covered with proper chutes.
6. The water sprinkler system is not provided on all the dust emitting points. Further, open end water pipes are provided at some points which is not effective.
7. System for water spray is provided on the boundary of the unit.
8. There is no provision to clean the approach roads.
9. The approach roads and the ramp are not metaled.
10. Appropriate green belt is not provided along the boundary of the unit. Only a single row of plant saplings are planted.
11. The opening of the housing for the movement of mechanical drives are not covered with the rubber flappers.
12. The process waste / earth material is used for filling of low lying area as informed by the industry.
13. The water spray system is not interlocked with main crushing operation.
14. The path between the crusher and the metaled road is not paved.
15. The emission analysis report is not submitted.
16. Annual health survey report of the workers is not submitted.
17. No treatment of domestic effluent is provided. The wastewater is discharged to open area.
18. One submersible pump is installed as source of fresh water and no water meter is provided with the same.

And whereas, the industry was again visited by Officer of the Regional Office, Rupnagar on 11.12.2023 and contacted Sh. Suresh Bhatt, Manager of the industry. During visit, it has been observed that the industry has not complied with the code of practice laid down by the Board and the provisions of the said Acts. As such, it is clear that the industry has got its 'consent to operate' Auto-Renewed with wrong and false documents / declarations.

And whereas, the industry has failed to comply with the conditions imposed in the consent to operate granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, thus, violating the provisions of the said Acts.

And whereas, the consents to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 were revoked / cancelled vide Board's letter no. 3292 dated 12/12/2023 and 3294 dated 12/12/2023, respectively.

And whereas, the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and with the code of practice laid down for such units, intentionally and deliberately.

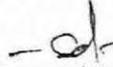
And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 for proposing closure of the industry after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore, the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 proposes to direct you as under:

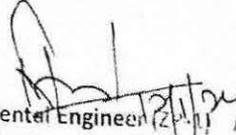
- i) That the industry shall take all necessary steps to close down its operations.
- ii) That the industry shall stop forthwith discharging any effluent / emissions from its industrial premises or through any mode.
- iii) That the industry will immediately stop its activities and will not restart the same unless all necessary water and air pollution control measures are taken and obtains valid consents of the Board.
- iv) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- v) That DG sets installed by the industry shall be sealed.

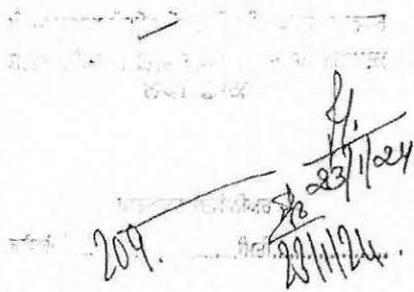
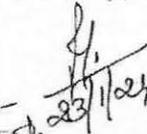
As such, you are, hereby, afforded an opportunity to appear in person before the Chief Environmental Engineer (P) Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala on 22/01/2024 at 11.00 AM to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981, failing which, it will be presumed that the industry has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the industry, without any further notice/ opportunity.

Endst. no. 10179


Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board
Dated 12/11/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information and necessary action. It is requested to get the copy of the notice delivered to the INDUSTRY through special messenger and send the receipt of the same to this office and ensure its presence in the hearing.


Environmental Engineer (ZP-1)
for & on behalf of
Punjab Pollution Control Board


209.  23/1/24
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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਗੁਰੂ ਕੀਰਪਾ ਸਟੋਨ ਕ੍ਰਸ਼ਰ, ਵੀਲੇਜ਼ ਖੇਰਾ, ਕਲਮੋਟ ਪੋ ਨਾਗਰ, ਤਹਿਲ ਸ੍ਰੀ ਅਨਾਦਪੁਰ ਸਾਹਿਬ-147001

Phone no. 0175-2301182



e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ 12072-73

ਮਿਤੀ 15/2/24

REGISTERED

To

1. The Chief Engineer (Distribution - South),
Punjab State Power Corporation Ltd.,
Patiala
2. The Superdenting Engineer (Operation),
Punjab State Power Corporation Ltd.
Near 32 KVA Sub Station, Rupnagar

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981- M/s Guru Kirpa Stone Crusher, Village Khera, Kalmot PO Nagran, Tehsil Sri Anadpur Sahib, Distt. Rupnagar

It has been decided by the Competent Authority of the Board to issue directions for disconnection of the electric supply available to the subject cited industry. Accordingly, the following directions are hereby issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981:

"That the authorities concerned shall disconnect the electricity supply available to subject cited industry with immediate effect."

It is, therefore, requested to comply with the above said directions.

This issue with the approval of Competent Authority of the Board.

[Signature]
d/c Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12074

Dated 15/2/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information. She is requested to submit compliance of the above mentioned directions, within 7-days and to send D.C. set (if any).

[Signature]
d/c Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12075

Dated 15/2/24

A copy of the above is forwarded to M/s Guru Kirpa Stone Crusher, Village Khera, Kalmot PO Nagran, Tehsil Sri Anadpur Sahib, Distt. Rupnagar for information.

[Signature]
d/c Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

 No. 184	Punjab Pollution Control Board Regional Office-Rupnagar #281, Gianl Zail Singh Nagar, Rupnagar-140001, eeroropar@gmail.com Registered	Date: 31/01/24
	To	

M/s Dasmesh Stone Crusher,
 Village Khera Kalmot, Tehsil Nangal,
 Distt. Rupnagar.

subject: **Cancellation of 'consent to operate' of the Board under the Air (Prevention & Control of Pollution) Act, 1981.**

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of an industry to obtain the 'consents to operate' of the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 to discharge of emissions from its premises.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control devices, so as to contain the concentration of various pollutants in the emissions discharged by the industry within the permissible limits prescribed by the Board.

And whereas, it is mandatory on the part of the industry to comply with the 'code of practice' as laid down by the Government of Punjab, for such units.

And whereas, the industry was granted renewal of 'consent to operate' under the the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/RPN/2021/16484736 dated 15/09/2021 valid upto 30/06/2026 for Crushing of Stone Aggregates @10,000 CFT/day, Subject to the conditions mentioned therein.

And whereas, the personal hearing was attended by Sh. Dalbir Singh, Partner of industry on 20.10.2023 and he submitted that the industry shall attended all the observations as raised by the Board within 20 days and shall not operate the unit without completing the work. Therefore, it was decided after personal hearing as under.

1. The industry shall submit compliance report within 20 days after attending the observations of the Board for further verification, in failure of which, the 'consent to operate' granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be revoked / cancelled.
2. The industry shall not be operated without making compliance with the code of practice laid down by the Board for such units.
3. It is made clear to the industry that the action shall be taken against it if it found being operated in violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units, without affording any further opportunity of show cause or personal hearing.

And whereas, the industry has failed to submit the compliance report within stipulated time period. It was again visited by the Officers of the Board on 20.12.2023 and contacted Sh. Dalbir Singh, Partner of the industry. During visit, it was observed as under:

1. The industry has installed 02 no. Jaw crushers, 01 no. Rotapactor, 03 no. Dry screens.
2. The unit is not in operation.
3. All dust emitting points are not covered.
4. The ends of conveyer belts are not covered with proper chutes.
5. Some of direct water pipes are provided for water spray but no sprinkler given on Jaw/Roller crusher / berm / ramp which is not appropriate.
6. The approach roads and ramp are not metaled.
7. The openings of the housings are not covered with rubber flappers.
8. The water spray is not interlocked with the main crushing operation.
9. The path between the crusher and the metaled road is not paved.
10. The emission analysis report is not submitted by the unit.
11. The annual health survey of the workers is not conducted.

12. One submersible pump is installed but the water meter is not provided with the same.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, code of practice laid down by the Government for such units, has got its 'consent to operate' Auto-Renewed by filling wrong information / self-declaration and is indulged into illegal mining activities, intentionally and deliberately.

And whereas, it has now been decided to cancel the 'consent to operate' under the Air (Prevention & Control of Pollution) Act, 1981 granted to the industry through Auto-Renewal facility due to the reasons mentioned above.

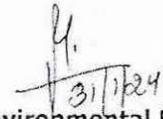
As such, in exercise of the powers conferred upon the Board, the 'consent to operate' of the Board granted under Air (Prevention & Control of Pollution) Act, 1981 is hereby, cancelled, due to above said reasons.


o/c Environmental Engineer

Date: 31/01/24

Endst. no. 135

The copy of above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for information and with recommendations for taking action u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 against the industry for its closer.


o/c Environmental Engineer



Punjab Pollution Control Board

Regional Office-Rupnagar
#281, Giani Zail Singh Nagar, Rupnagar-140001
eeroropar@gmail.com

No. 189

Registered

Date: 31/01/24

To

M/s Dasmesh Stone Crusher,
Village Khera Kalmot, Tehsil Nangal,
Distt. Rupnagar.

Subject: Revocation of 'consent to operate' of the Board under the Water (Prevention Control of Pollution) Act, 1974.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of an industry to obtain the 'consents to operate' of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to operate an outlet for discharge of effluent from its premises.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control devices, so as to contain the concentration of various pollutants in the effluent discharged by the industry within the permissible limits prescribed by the Board.

And whereas, it is mandatory on the part of the industry to comply with the 'code of practice' as laid down by the Government of Punjab, for such units.

And whereas, the industry was granted renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no CTOW/Renewal/RPN/2021/16484737 dated 15/09/2021 valid upto 30/06/2026 for Crushing of Stone Aggregates @ 10,000 CFT/day alongwith domestic effluent @ 0.6 KLD to be discharged onto land for plantation after septic tank, subject to the conditions mentioned therein.

And whereas, the personal hearing was attended by Sh. Dalbir Singh, Partner of industry on 20.10.2023 and he submitted that the industry shall attend all the observations as raised by the Board within 20 days and shall not operate the unit without completing the work. Therefore, it was decided after personal hearing as under.

1. The industry shall submit compliance report within 20 days after attending the observations of the Board for further verification, in failure of which, the 'consent to operate' granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be revoked / cancelled.
2. The industry shall not be operated without making compliance with the code of practice laid down by the Board for such units.

It is made clear to the industry that the action shall be taken against it if it found being operated in violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and code of practice for such units, without affording any further opportunity of show cause or personal hearing.

And whereas, the industry has failed to submit the compliance report within stipulated time period. It was again visited by the Officers of the Board on 20.12.2023 and contacted Sh. Dalbir Singh, Partner of the industry. During visit, it was observed as under:

1. The industry has installed 02 no. Jaw crushers, 01 no. Rotapactor, 03 no. Dry screens.
2. The unit is not in operation.
3. All dust emitting points are not covered.
4. The ends of conveyer belts are not covered with proper chutes.
5. Some of direct water pipes are provided for water spray but no sprinkler given on Jaw/Roller crusher / berm / ramp which is not appropriate.
6. The approach roads and ramp are not metaled.
7. The openings of the housings are not covered with rubber flappers.
8. The water spray is not interlocked with the main crushing operation.
9. The path between the crusher and the metaled road is not paved.
10. The emission analysis report is not submitted by the unit.
11. The annual health survey of the workers is not conducted.
12. One submersible pump is installed but the water meter is not provided with the same.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, code of practice laid down by the Government for such units, intentionally and deliberately.

And whereas, it has now been decided to revoke the 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 granted to the industry through Auto-Renewal facility due to the reasons mentioned above.

As such, in exercise of the powers conferred upon the Board, the 'consent to operate' of the Board granted under Water (Prevention & Control of Pollution) Act, 1974 is hereby, revoked, due to above said reasons.

Endst. no. 183

Y.
31/1/24
o/c Environmental Engineer *Y.*

Date: 31/01/24

The copy of above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for information and with recommendations for taking action u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 against the industry for its closure.

Y.
31/1/24
o/c Environmental Engineer *Y.*



Phone no. 0175-2301182

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇ.ਐਸ. ਚੌਧਰੀ-1, ਵਾਸਪੁਰਾ ਕਲਾ, ਨਾਕਾ ਜੜ, ਮੁਕਿਯਾਲਾ-147001



e-mail: ppcbsee_zp1@yahoo.com

ਨੰਬਰ 12080-81

ਮਿਤੀ 15/2/24

REGISTERED

To

1. The Chief Engineer (Distribution - South),
Punjab State Power Corporation Ltd.,
Patiala
2. The Superdenting Engineer (Operation),
Punjab State Power Corporation Ltd.
Near 32 KVA Sub Station, Rupnagar

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981- M/s Ganga Stone Crusher, Village Khera Kalmot, Tehsil Anandpur Sahib, Distt. Rupnagar

It has been decided by the Competent Authority of the Board to issue directions for disconnection of the electric supply available to the subject cited industry. Accordingly, the following directions are hereby issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981:

"That the authorities concerned shall disconnect the electricity supply available to subject cited industry with immediate effect."

It is, therefore, requested to comply with the above said directions.

This issue with the approval of Competent Authority of the Board.

[Signature]
Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12082

Dated 15/2/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information. She is requested to submit compliance of the above mentioned directions, within 7-days. *and to send D.A. set (if any).*

[Signature]
Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12083

Dated 15/2/24

A copy of the above is forwarded to M/s Ganga Stone Crusher, Village Khera Kalmot, Tehsil Anandpur Sahib, Distt. Rupnagar for information.

[Signature]
Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board



Phone no. 0175-2301182

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਆਰ ਐਚ ਐਸ, ਪਟਿਆਲਾ-147001



e-mail: ppcbsee zp1@yahoo.com

ਨੰਬਰ 12117-18

ਮਿਤੀ 15-2-24

REGISTERED

To

1. The Chief Engineer (Distribution - South),
Punjab State Power Corporation Ltd.,
Patiala
2. The Superdenting Engineer (Operation),
Punjab State Power Corporation Ltd.
Near 32 KVA Sub Station, Rupnagar

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981- M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Tehsil Nangal, Distt. Rupnagar

It has been decided by the Competent Authority of the Board to issue directions for disconnection of the electric supply available to the subject cited industry. Accordingly, the following directions are hereby issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981:

"That the authorities concerned shall disconnect the electricity supply available to subject cited industry with immediate effect."

It is, therefore, requested to comply with the above said directions.

This issue with the approval of Competent Authority of the Board.

Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Dated 15-2-24

Endst. no. 12119

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information. She is requested to submit compliance of the above mentioned directions, within 7-days. *and to send DA. set (if any).*

Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Dated 15-2-24

Endst. no. 12120

A copy of the above is forwarded to M/s Kalgidhar Stone Crusher, Village Khera Kalmot, Tehsil Nangal, Distt. Rupnagar for information.

Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੇ.ਐਲ. ਟਾਕਰਜ਼-1, ਟਾਕਰਜ਼ ਕੋਰਪ, ਲਾਹੌਰ, ਪੰਜਾਬ-110001

Phone no. 0175-2301182



e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ 12076-17

ਮਿਤੀ 15/2/24

REGISTERED

To

1. The Chief Engineer (Distribution - South),
Punjab State Power Corporation Ltd.,
Patiala
2. The Superdenting Engineer (Operation),
Punjab State Power Corporation Ltd.
Near 32 KVA Sub Station, Rupnagar

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981- M/s New Satluj Stone Crusher Unit-1, VPO Nangran, Tehsil Sri Anadpur Sahib, Distt. Rupnagar

It has been decided by the Competent Authority of the Board to issue directions for disconnection of the electric supply available to the subject cited industry. Accordingly, the following directions are hereby issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981:

"That the authorities concerned shall disconnect the electricity supply available to subject cited industry with immediate effect."

It is, therefore, requested to comply with the above said directions.

This issue with the approval of Competent Authority of the Board.

[Signature]
Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12078

Dated 15/2/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information. She is requested to submit compliance of the above mentioned directions, within 7-days. *and to see D.C. set (Army).*

[Signature]
Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12079

Dated 15/2/24

A copy of the above is forwarded to M/s New Satluj Stone Crusher Unit-1, VPO Nangran, Tehsil Sri Anadpur Sahib, Distt. Rupnagar for information.

[Signature]
Senior Environmental Engineer (ZP-1)
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜਨਮ ਰੋਡ-1, ਆਬਾਦਕਾ ਕਲਾ, ਨਾਂਗਲ ਰੋਡ, ਪਟਿਆਲਾ-147001

Phone no. 0175-2301182



e-mail : ppcbsee_zp1@yahoo.com

ਨੰਬਰ 12101-102

ਮਿਤੀ 15-2-24

REGISTERED

To

1. The Chief Engineer (Distribution - South),
Punjab State Power Corporation Ltd.,
Patiala
2. The Superdenting Engineer (Operation),
Punjab State Power Corporation Ltd.
Near 32 KVA Sub Station, Rupnagar

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981- M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar

It has been decided by the Competent Authority of the Board to issue directions for disconnection of the electric supply available to the subject cited industry. Accordingly, the following directions are hereby issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 & 31-A of the Air (Prevention & Control of Pollution) Act, 1981:

"That the authorities concerned shall disconnect the electricity supply available to subject cited industry with immediate effect."

It is, therefore, requested to comply with the above said directions.

This issue with the approval of Competent Authority of the Board.

[Signature]
14/2
Senior Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12103

Dated 15-2-24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar for information. She is requested to submit compliance of the above mentioned directions, within 7-days.

[Signature]
14/2
Senior Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Endst. no. 12104

Dated 15-2-24

A copy of the above is forwarded to M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar for information.

[Signature]
14/2
Senior Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

 No. 983	Punjab Pollution Control Board Regional Office-Rupnagar #281, Gianl Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com	Date: 02/02/24
	Registered	

To

M/s Gurvinder Doaba Stone Crusher,
Vill. Nangran (Khera Kalmot),
Tehsil Sri Anandpur Sahib,
Rupnagar.

Subject:

Show cause notice for revocation/cancellation of 'consent to operate' granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of pollution) Act, 1981.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, the industry has got its 'consent to operate' auto renewed under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24126581 dated 09/11/2023 valid upto 09/11/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no CTO/Renewal/RPN/2023/24126573 dated 09/11/2023 valid upto 09/11/2028 for operation of crushing screening of river bed material @ 5000 CFT/day, subject to the conditions mentioned therein.

And whereas, Senior Superintendent of Police, Rupnagar vide letter no. 9641 dated 30.01.2024 has intimated that the FIR has been registered against the unit for indulgence into illegal mining.

And whereas, the CPCB has issued guidelines in July, 2023 for stone crusher and the industry has not submitted the compliance to these guidelines.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, code of practice laid down by the Government and guideline issued by the CPCB for such units intentionally and deliberately. Further, it is indulged into illegal mining activities.

And whereas, it has now been proposed to revoke/cancel the 'consent to operate' granted by the Board to the industry under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, after affording an opportunity of show cause.

As such, you are, hereby given an opportunity show cause within 7 days, from issuance of this notice, as to why the proposed action may not be taken, failing which it will be presumed that the industry has nothing to say and the Board shall go ahead to take the action as proposed under the provisions of the said Acts.

[Signature]
Environmental Engineer

	Punjab Pollution Control Board Regional Office-Rupnagar #281, Giani Zail Singh Nagar, Rupnagar-140001 eeroropar@gmail.com	
	No. 362	Registered

To

M/s Mahavir Stone Crusher,
 Village Khera Kalmot, PO Nangran
 Nangal, Rupnagar,

Subject: Revocation/Cancellation of 'consent to operate' granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of pollution) Act, 1981.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

And whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/dischage by it within the permissible limits as prescribed by the Board.

And whereas, it is mandatory on the part of the industry to comply with the guidelines/ code of practice as laid down by the Govt. for such units.

And whereas, the industry was granted 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/RPN/2023/20744928 dated 16/01/2023 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/RPN/2023/20744898 dated 16/01/2023 valid upto 30/09/2023 for operation of crushing of river bed material @ 3400 CFT/day, subject to the conditions mentioned therein.

And whereas, the industry has got its 'consent to operate' Auto Renewed under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24056269 dated 30/10/2023 valid upto 30/10/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no CTO/Renewal/RPN/2023/24056523 dated 30/10/2023 valid upto 30/10/2028 for operation of crushing of river bed material @ 3400 CFT/day, subject to the conditions mentioned therein.

And whereas, the CPCB has issued Environmental guidelines in July, 2023 for stone crushers, and the Industry has been requested to comply with the said guidelines. However, the industry has not submitted the compliance to these guidelines.

And whereas, the industry was visited by the officers of the Board on 11/12/2023 and contacted Sh. Ashok Kumar, Munshi of the industry. During visit, it was observed as under:

1. The industry is a stone crusher unit and not in operation. However, the condition of the same indicates that same is being operated.
2. The industry has installed 03 no. Jaw crushers, 02 no. Rotapactors, 04 no. Dry screens.
3. All dust emitting points are not covered.
4. The conveyor belts are of good quality.

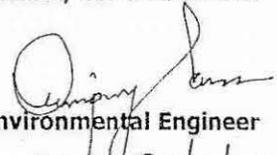
5. The ends of conveyer belts are not covered with proper chutes.
6. No provision is there to cover the conveyer belts from node to node with thick sheets.
7. k sheets.
8. No water sprinkler given on Jaw/Roller crusher / berm / ramp and transfer points.
9. The water spray is not done on boundary wall.
10. Appropriate approach roads and ramps are not cleaned.
11. The approach roads and ramp are not metaled.
12. The green belt is not provided along the boundary.
13. The openings of the housings are not covered with rubber flappers.
14. The water spray is not interlocked with the main crushing operation.
15. The path between the crusher and the metaled road is not paved.
16. No vehicles movement observed during visit.
17. The emission analysis report is not submitted by the unit.
18. The annual health survey of the workers is not conducted.
19. There is an underground tank for treatment / collection of domestic effluent is provided and waste water is dispose into open.
20. Electric connection is available with the unit.
21. One submersible pump is installed but the water meter is not provided with the same.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and with the code of practice/ Environmental guidelines laid down by the Government and CPCB for such units, intentionally and deliberately.

And whereas, it has now been decided to revoke/cancel the 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 got auto renewed by the industry due to the reasons mentioned above.

As such, in exercise of the powers conferred upon the Board, the 'consent to operate' of the Board granted under Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 is hereby, revoked/cancelled, due to above said reasons.

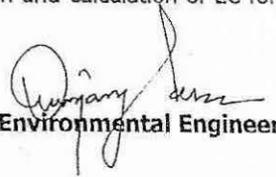
Endst. No. 363


Environmental Engineer

Date 29/2/24

The copy of above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for information and with recommendations as under:

1. To take action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 against the industry for its closure alongwith directions to the PSPCL authorities for disconnection of electricity connection available it.
2. To send the case to the Committee Constituted for imposition and calculation of EC for necessary action.


Environmental Engineer

	Punjab Pollution Control Board Regional Office-Rupnagar #281, Giani Zall Singh Nagar, Rupnagar-140001 eeroropar@gmail.com	
	No. 364	Registered

To

M/s Punjab Aggregates & Minerals Pvt. Ltd.
Village Khera Kalmot, Rupnagar,
Punjab, 140117

Subject: Revocation/Cancellation of 'consent to operate' granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of pollution) Act, 1981.

Whereas it is mandatory on the part of an industry to obtain the 'consents to establish' (NOC) of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to establish an industrial plant.

Whereas, it is mandatory on the part of the industry to obtain the consent to operate of the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & control of Pollution) Act, 1981 for discharge of emissions into the atmosphere.

And whereas, it is also mandatory on the part of the industry to install adequate and appropriate pollution control device, to contain the concentration of various pollutants in the emissions/discharge by it within the permissible limits as prescribed by the Board.

And whereas, earlier the industry got its 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2021/16589536 dated 25/08/2021 valid upto 30/09/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no CTO/Renewal/RPN/2021/16589425 dated 25/08/2021 valid upto 30/09/2023 for operation of crushing of river bed material @ 3500 CFT/day,

And whereas, the industry got its 'consent to operate' Auto Renewed under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTO/Renewal/RPN/2023/24136699 dated 08/11/2023 valid upto 08/11/2028 and the Air (Prevention & Control of Pollution) Act, 1981 vide no CTO/Renewal/RPN/2023/24136627 dated 08/11/2023 valid upto 08/11/2028 for operation of crushing of river bed material @ 3500 CFT/day, subject to the conditions mentioned therein.

And whereas, the CPCB has issued Environmental guidelines in July, 2023, but the industry has not submitted the compliance to these guidelines.

And whereas, the industry was visited by the officers of the Board 26/02/2024 and contacted sh. Vijayshankar Chowkidar of the industry. During visit, it was observed as under:

1. The industry is a Stone Crusher unit and not in operation. However, processed material is lying in the unit. The representative of industry informed that unit is not being operated.
2. It has installed 01 Jaw Crushers, 02 Cone Crushers, 03 Dry screens.
3. The painted display on wall with information is provided.
4. No APCD installed on dust emitting point.
5. No provision is there to cover the conveyor belts from node to node with thick sheets.
6. Ends of conveyor belts are not covered with proper chutes from top of discharge point to the ground level.
7. Water rotating sprinklers/fogger/Anti-smog gun system is not provided on the dust emitting points.
8. No wind breaking wall of appropriate size is provided.
9. No provision for water spray on the boundary is given.
10. There is no provision to clean the approach roads.
11. The approach roads and the ramp are not metaled.
12. Green belt is not provided along the periphery.

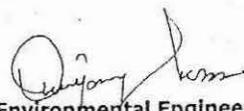
13. The water spray system is not interlocked with main crushing operation.
14. The path between the crusher and the metaled road is not paved.
15. No vehicles movement observed during visit.
16. CCTV/PTZ cameras are installed but the data of 30 days not produced.
17. The emission analysis report is not submitted.
18. Annual health survey report of the workers is not submitted.
19. Domestic effluent is discharged into soakpits.
20. One submersible pump is installed as source of fresh water and is without water meter.
21. No DG Set installed at unit.

And whereas, it is clear that the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and with the code of practice laid down by the Government as well as CPCB guidelines for such units, intentionally and deliberately.

And whereas, the industry has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, guidelines issued by the Govt and CPCB for such units, intentionally and deliberately.

And whereas, it has now been decided to revoke/cancel the auto renewed 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 due to the reasons mentioned above.

As such, in exercise of the powers conferred upon the Board, the auto renewed 'consent to operate' of the Board granted under Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 is hereby, revoked/cancelled, due to above said reasons.

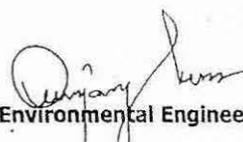

Environmental Engineer

Date 29/2/24

Endst. No. 365

The copy of above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for information and with recommendations as under:

1. To take action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and 31-A of the Air (Prevention & Control of Pollution) Act, 1981 against the industry for its closure alongwith directions to the PSPCL authorities for disconnection of electricity connection available to it.
2. To send the case to the Committee Constituted for imposition and calculation of EC for necessary action.


Environmental Engineer

From: -

Superintendent of Police (Investigation),
Rupnagar.

To,

Deputy commissioner,
Rupnagar.

No 367- 5A-SP/Inv.

Dated: - 27. 8. 24

Subject: - Regarding OA No 624 of 2023 titled News item published in the tribune dated 28.09.2023
Titled as " Hills Vanish as illegal mining Rampant in beet Area.

Sir,

Kindly refer to your office letter No 987-90/A.D.R.A-3 date 20.02.2024, on the subject cited
above.

In this regard report has been obtained from DSP-(D) Rupnagar. On dated 23.02.2024 undersign had attended the meeting of Deputy commissioner Rupnagar. During the meeting it was directed the that reply of NGT case is to be filled regarding the Hill area of Khera Kalmot PS nangal. In this regard occurance of FIR No 49/2023, 91/2023, 144/2023 Under Mining Act PS Nangal does not fall in Hills of Khera kalmot PS Nangal does not fall. These Cases registered under mining Act With occurance in Hill area of Khera Kalmot From 01.01.2023 to till date are as under.

Sr. No	FIR details	Present status
1.	FIR No 20 date 04.03.2023 U/S 21(1), 4(1) MM Act PS Nangal	To Court 09.02.2024
2.	FIR No 71 date 06.06.2023 U/S 21(1), 4(1) MM Act PS Nangal	Under investigation
3.	FIR No. 85 date 28.06.2023 U/S 21(1), 4(1) MM Act PS Nangal	To Court 22.01.2024
4.	FIR No. 88 date 03.07.2023 U/S 379 PC, & 21(1), 4(1) MM Act PS Nangal	To Court 01.02.2024
5.	FIR No. 103 date 27.07.2023 U/S 21(1), 4(1) MM Act PS Nangal	To Court 04.11.2023
6.	FIR No. 116 date 09.08.2023 U/S 21(1), 4(1) MM Act PS Nangal	Under Investigation
7.	FIR No. 124 date 22.08.2023 U/S 21(1), 4(1) MM Act PS Nangal	Under Investigation
8.	FIR No. 125 date 23.08.2023 U/S 21(1), 4(1) MM Act PS Nangal	Under Investigation.
9.	FIR No. 126 date 23.08.2023 U/S 21(1), 4(1) MM Act PS Nangal	Under Investigation
10.	FIR No. 129 date 23.08.2023 U/S 21(1), 4(1) MM Act PS Nangal	Under Investigation
11.	FIR No.130 Dt.27.08.2023 U/S 21(1),4(1) MM ACT PS Nangal	To Court 08.01.2024
12.	FIR No.139 Dt.12.09.2023 U/S 21(1),4(1) MM ACT PS Nangal	Under Investigation
13.	FIR No.142 Dt.20.09.2023 U/S 21(1),4(1) MM ACT PS Nangal	To Court 22.01.2024
14.	FIR No.146 Dt.29.09.2023 U/S 21(1),4(1) MM ACT PS Nangal	Under Investigation.
15.	FIR No.154 Dt.11.10.2023 U/S 21(1),4(1) MM ACT PS Nangal	To Court 07.02.2024
16.	FIRNo.158 dt 17/10/23 U/S 21(1),4(1) MM Act PS Nangal	To Court 12.01.2024
17.	FIRNo.167 dt 16/11/23 U/S 21(1),4(1) MM Act PS Nangal	Under Investigation
18.	168 हिंसी 17/11/23 म/प 21(1),4(1) MM ACT PS Nangal	To Court 08.01.2024
19.	FIRNo.14 dt 09/02/24 U/S 21(1),4(1) MM Act PS Nangal	Under Investigation
20.	FIRNo.15 dt 11/02/24 U/S 21(1),4(1) MM Act PS Nangal	Under Investigation
21.	FIRNo.16 dt 11/02/24 U/S 21(1),4(1) MM Act PS Nangal	Under Investigation
22.	FIRNo.17 dt 12/02/24 U/S 21(1),4(1) MM Act PS Nangal	Under Investigation

Superintendent of Police (Investigation),
Rupnagar.

VAKALATNAMA

Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi

Original Application no. 624 of 2023

titled as "News item published in The Tribune dated 28.09.2023 titled "Hills 'vanish' as illegal Mining rampant in BEET area"

Know all to whom these present shall come that I/We. Dr. Preeti Yadav, DC Rupnagar

.....
Them above named the Respondent No.5 do hereby appoint advocate(s), to be my/our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also verify anything already done on our behalf that is to say: -

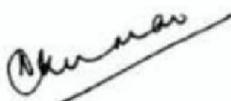
1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us. IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this.....06...day of March.2024

Date

Advocate

Client 1

Client 2




Deputy Commissioner,
Rupnagar

Enrol No.(D/3722/2012)